



**తెలంగాణ రాజపత్రము**  
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**No. 12] HYDERABAD, TUESDAY, JANUARY 6, 2026.**

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**TELANGANA BILLS**

**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 6th January, 2026.

**L. A. BILL No. 12 OF 2026.**

**A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 2019.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Municipalities (Second Amendment) Act, 2026.	<b>Short title and commencement.</b>
(2) It shall come into force on such date as the State Government may by notification, in the Telangana Gazette appoint.	

**Amendment of Section 195-A (Act No.11 of 2019).** 2. In the Telangana Municipalities Act, 2019, in Section 195-A in sub-section (1), for the proviso thereunder, the following proviso shall be substituted, namely,-

**Central Act No.43 of 1950. S.O. 2750, dated 10.11.1960, Ministry of Law, GOI.** "Provided that any amendment, transposition or deletion of any entries in the electoral roll, or any inclusion of names in the electoral roll of the Assembly Constituencies concerned updated by the Electoral Registration Officer under section 22 or section 23, as the case may be, of the Representation of the People Act, 1950, read with Rule 22 of the Registration of Electors Rules, 1960 up to the date of Election Notification, for election held under this Act, shall be carried out as far as possible in the electoral roll of the municipality and any such names included shall be added to the part relating to the concerned ward.".

## **STATEMENT OF OBJECTS AND REASONS**

The Telangana Municipalities Act, 2019 was enacted to ensure transparent, efficient and accountable governance in Urban Local Bodies and to streamline the conduct of elections to the Municipalities and the Municipal Corporations in the State.

Section 195-A of the Act deals with preparation and publication of electoral rolls for the elections to the Urban Local Bodies. The proviso under sub-section (1) stipulates the manner in which amendments, transpositions, deletions and inclusions made by the Electoral Registration Officer in the electoral rolls of the concerned Assembly Constituencies are to be reflected in the electoral rolls of the said Urban Local Bodies.

The Telangana State Election Commission basing on the suggestions of the Election Commission of India, has proposed that there is a need to clearly enable the adoption of all valid corrections and inclusions made under Sections 22 and 23 of the Representation of the People Act, 1950 read with Rule 22 of the Registration of Electors Rules, 1960, up to the date of issue of election notification, so that eligible voters are not deprived of their franchise in elections to Urban Local Bodies.

Accordingly, it is considered necessary to amend the proviso under Section 195-A(1) of the Telangana Municipalities Act, 2019, by specifying an appropriate clarification, so as to remove ambiguity and to ensure that any such updated entries are carried into the concerned ward electoral rolls of the Municipalities "as far as possible".

The Bill seeks to achieve the above objective.

**A. REVANTH REDDY,**  
Chief Minister.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carryout the purposes of the Act and such notification issued which is intended to cover matters mostly of procedural in nature.

The above provision of the Bill regarding delegated legislation is thus of normal type and is mainly intended to cover matters of procedure.

**A. REVANTH REDDY,**  
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Municipalities (Second Amendment) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

**A. REVANTH REDDY,**  
Chief Minister.

**RENDLA THIRUPATHI,**  
Secretary to Legislature  
(Legislative Assembly).